

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3395 of 2020

Hemant Kumar

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Dr. Ashok Kumar Singh, Advocate

For the State

: Mr. Hardeo Prasad Singh, A.P.P.

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Order No. 02

Dated 25<sup>th</sup> June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Patratu P.S. Case No. 40 of 2020.

The son-in-law of the informant was alleged to have been kidnapped. It has further been alleged that the petitioner and one Binod Sao had come to the residence of the informant and had taken away Rs. 15 Lakhs in cheques. The son-in-law of the informant was released on the same day.

It appears that there is a delay of 45 days in lodging the First Information Report. Nothing has been stated as to whether the cheques which were purportedly taken away by the petitioner and one Binod Sao had been encashed or not or whether any intimation was given to the bank for stopping encashment of such cheques. The petitioner is an employee of North Bihar Power Distribution Company Ltd. and he is in custody since 13.03.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ramgarh in connection with Patratu P.S. Case No. 40 of 2020.

(RONGON MUKHOPADHYAY,J.)